

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 573 of 2020

IN THE MATTER OF:

Navneet Jain

...Appellant

Vs

Manoj Sehgal, RP OF Sarbat Cotfab Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant: Proxy Advocate for Mr. Harsh Garg, Advocate

For Respondents: Ms. Varsha Banerjee, Advocate for Respondent No. 1

Mr. Abhishek Anand and Mr. Mohak Sharma, Advocates for Respondent No. 2

Mr. Rajiv Gupta, Advocate for Respondent No. 3.

Mr. Suresh Dutt Dobhal and Mr. Nirmal Goenka, Advocates for Respondent No. 4

O R D E R

(Through: Virtual Mode)

14.10.2020 It is stated that pleadings are complete. Learned Counsel for Appellant- Mr. Harsh Garg is stated to be not well. Time is sought. One opportunity is given.

List the Appeal 'For Admission (After Notice)' hearing on **19th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)